

### फिरोजाबाद में रेलवे का ऊपरी पुल

282. श्री रामजी लाल सुबन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार ऐतिहासिक नगर फिरोजाबाद में एक रेलवे ऊपरी पुल का निर्माण करने का है, क्योंकि लेबर वालोंनी से पार होते समय फाटक बन्द होने से बड़ी संख्या में लोगों को वहाँ खड़े रहना पड़ता है ?

रेल मंत्रालय में राज्य मंत्री ( श्री शिव नारायण ) : फिरोजाबाद में एक ऊपरी सड़क पुल बनाने का रेलवे का कोई विचार नहीं है। प्रचलित नियमों के अनुसार, समपारी के बाद ऊपरी सड़क पुलों के निर्माण का प्रस्ताव राज्य सरकार (सड़क प्राधिकरण) द्वारा प्रायोजित किया जाना अपेक्षित है और उन्हें लागत का लगभग 50 प्रति शत भाग वहन करने का वचन देना होता है। जब इस कार्य के लिए राज्य सरकार की ओर से पक्का प्रस्ताव प्राप्त हो जायेगा उस समय रेलवे द्वारा इस पर समुचित विचार किया जायेगा।

### Extension of Broad Gauge link from Tirunelveli to Tuticorin

283. SHRI S. G. MURUGAIYAN:  
SHRI M. KALYANASUNDA-  
RAM:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have a proposal under consideration to extend the broad gauge link from Tirunelveli to Tuticorin; and

(b) if so, the details thereof and steps being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Engineering and Traffic Surveys have been undertaken for laying a B.G. line between Tirunelveli and Tuticorin and the survey is in progress.

(b) A decision on the construction of the line will be taken as soon as the survey is completed and the report examined.

### Divisional Office in Trivandrum

284. SHRI K. A. RAJAN:  
SHRI M. N. GOVINDAN  
NAIR:  
SHRI VAYALAR RAVI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have decided to set up a separate Divisional Office in Kerala;

(b) if so, whether it is proposed to be set up in Trivandrum;

(c) whether Government have received any memorandum demanding the proposed Divisional Office to be set up in Cochin, the centre of Kerala; and

(d) if so, the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Yes.

(d) The decision to set up the Divisional Headquarters at Trivandrum has been taken after due deliberation.

### Tarkunde Committee's Recommendations

285. SHRI M. N. GOVINDAN  
NAIR:  
SHRI C. K. CHANDRAPPAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Tarkunde Committee on election reforms has recommended the proposal to reduce voting age from 21 to 18 years; and

(b) if so, what are the other recommendations it has made and what is the Government's reaction thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR-SINGH YADAV):** (a) Yes, Sir.

(b) The report contains many recommendations. The recommendations relate to subjects like misuse of official authority and machinery for election purposes, corrupt practices, broadcasting and television facilities to political parties, money power in elections, adoption of proportional representation, need for quick disposal of election disputes etc. The recommendations contained in the Report are under examination.

**No bonus for 1976 for employees of Caltex Oil Refinery (India) Ltd.**

**286. SHRIMATI PARVATHI KRISHNAN:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the management of Caltex Oil Refinery (India) Limited issued a notice in Calcutta saying that no bonus would be paid to the employees for 1976;

(b) whether he has received a telegram from Petroleum Workers' Union in this regard; and

(c) if so, the details thereof and what action has been taken thereon?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):**

(a) to (c). A telegram from the Petroleum Workers' Union, Calcutta, dated 2nd September, 1977, was received stating that M/s. Caltex Oil Refining (India) Limited (CORIL) had issued notice in Calcutta informing employees that no Bonus would be paid for 1976. It was also stated that the management signed agreement in 1974 with Union agreeing to pay Bonus for 1975 and 1976 at 10 per cent and the Company, violating this agreement, did not pay any Bonus for 1975.

In August, 1977, the management of Caltex Oil Refining (India) Limited had displayed a notice at Calcutta stating that there was no allocable surplus for the year 1976 available for payment of bonus to employees. The Management felt that the Agreement of 1974 could not be implemented in view of Bonus Amendment Act, 1976, which superceded the Agreement. However, after the promulgation of the Payment of Bonus (Amendment) Ordinance, 1977, CORIL declared 8.33 per cent Bonus for 1976 on 13th September, 1977 as per the Payment of Bonus (Amendment) Ordinance 1977. Workers at Calcutta have not accepted the Bonus but have accepted an advance of Rs. 650/- towards Bonus payment and demanded that the Bonus be paid at 10 per cent as per the Agreement. Bonus has been paid at 8.33 per cent at Delhi, Bombay and Madras Offices, though the workers have represented for payment of higher Bonus.

**Indian Oil Pipe Line Technologist**

**287. SHRI C. K. CHANDRAPPAN:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government of India have received a number of requests from other nations for the service of the Indian Oil pipeline technologists; and

(b) if so, the details thereof?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) Yes, Sir.

(b) Tazama Pipelines Limited, a Government Undertaking at NDCLA, Republic of Zambia recruited a Chief Engineer from India last year. Kenya Pipeline Company have recently recruited a Chief Engineer and an Electrical Engineer from India. The Government of Sudan have also requested for the services of a Pipeline expert.